

The High Court Of Madhya Pradesh**WP-18435-2019***(M/S ULTIMATE VENTURES SECURITY SYSTEM PVT LTD Vs BANK OF INDIA)*

1

Jabalpur, Dated : 13-09-2019

Shri Arjun Singh, Advocate for the petitioner.

Heard on admission.

The learned counsel for the petitioner submits that despite having all qualifications and having requisite experience as per the terms and conditions of the tender, a notice (Annexure-P/8) has been issued by the respondent-Bank whereby the petitioner has been disqualified to participate in the further proceeding of the tender i.e. from the stage of participating in financial bid. He further submits that the petitioner is having requisite experience and same has been mentioned by him, but illegally the petitioner is being denied to participate in the tender.

Considering the above and looking to the nature of dispute, the petitioner is directed to serve the respondents/Bank by way of Humdust notice, for which requisites be handed over to the learned counsel for the petitioner.

List this matter on **30.09.2019**.

As an interim measure, it is directed that the respondents shall not finalise the tender in question till the next date of hearing.

Certified copy as per rules.

**(SANJAY DWIVEDI)
JUDGE**

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